

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of July, 2025 (28.7.2025 to 31.7.2025)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
29.7.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	668/TD/2025	JSWPTC	Application for up-gradation of inter-State trading license in electricity from Category III to Category II under Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading license and other related matters) Regulations, 2020 and amendments thereof.
	2.	557/TD/2025	RIL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading License and other related matters) Regulations, 2020, for grant of an Inter State Trading Licence.
	3.	460/TL/2025	FIIBITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II and Barmer I PS Transmission Limited.
	4.	146/MP/2017	PGCIL	Petition for approval under Regulation 54 and Regulation 55 of the CERC (Terms and Conditions of Tariff) Regulations, 2014, Power to Relax and Power to remove Difficulty for one time reimbursement of carrying cost for replacement of porcelain insulators with Polymer Insulators of the Assets covered under Petition No 305/2010 in respect of Northern Region(Received by Remand).
	5.	2/MP/2014	NLC	Claim of Kerala State Electricity Board regarding quantum of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15 of 2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No. 250 of 2012(Received by remand)
	6.	186/MP/2021	DGVCL	Petition under Section 79(1)(c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012 passed by the Commission and for consequential direction.
	7.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee.
	8.	78/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	9.	244/MP/2024	DBPL	Petition under Section 142 read with Section 146 of the Electricity Act 2003, seeking execution/compliance of the order dated 30.12.2023, in Petition No. 26/MP/2023, by the Respondent No. 1/ PTC India Limited.
	10.	204/MP/2024 alongwith I.A Dy.No.345/2025	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.04.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to

				12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.04.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 08.03.2023 in Petition No. 245/AT/2022(Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
	11.	205/MP/2024 alongwith I.A.Nos.49 &50/2024	E. D. Goa	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 read with Article 9 of the Power Purchase Agreement dated 29.04.2011 between Electricity Department, Goa (ED-Goa) and Ratnagiri Gas and Power Pvt. Ltd. (RGPPL), seeking adjudication of dispute regarding RGPPL's demand of Rs. 92,38,48,877/- from ED Goa (Interlocutory applications for urgent listing and interim reliefs).
	12.	452/MP/2025 alongwith I.A.No.38/2025	ASHL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulations 65 to 69 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with other provisions under applicable law seeking extension of time in complying with the directions stipulated under Order dated 25.11.2024 in Petition No. 326/MP/2024 issued by this Commission vis-vis commissioning of the 300 MW Solar Power Project located at Nokhadhaya, Kolya, Bikaner, Rajasthan(Interlocutory application seeking issuance of ex-parte an interim directions).
	13.	429/MP/2025	HRPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) and Connectivity Sharing Agreement dated 24.02.2025 entered between Halvad Renewables Private Limited and Azure India Private Limited for seeking limited modification of in principle grant of connectivity issued by Central Transmission Utility of India for 130 MW at Gadag Pooling Station and thereby allowing the Petitioner to construct the dedicated transmission infrastructure.
	14.	336/MP/2024	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.
	15.	554/MP/2025 alongwith I.A.No.44/2025	GAP01IPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, Regulation 57 of Indian Electricity Grid Code, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 to direct CTUIL and SRLDC to allow drawl of 900 MW for charging the Petitioner's 900 MW PSP (part capacity of total 1680 MW Pumped Storage at Pinnapuram) for which REGS (Solar with Storage) connectivity granted on 29.10.2020(Interlocutory application for interim directions).
29.7.2025 Tuesday At 2.30 P.M.	16.	242/MP/2024	ASEBOPL	Petition under Sections 79 of the Electricity Act, 2003 seeking for quashing of the 3 Bills/ Invoices dated (i) 22.03.2024; (ii) 22.03.2024 and (iii) 02.04.2024 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,62,71,559/- and for a declaration that the Petitioner has no liability towards payment of transmission charges corresponding to its Long-Term Open Access/ General Network Access Quantum of 600

				MW
	17.	216/MP/2024 alongwith I.A. No.66/2024	RSVPL	Petition under Section 79 of the Electricity Act, 2003 challenging the levy of Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for urgent listing and interim reliefs).
	18.	271/MP/2024	AXPPL	Petition under Section 79(1) (c) and 79 (1) (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023. to quash the impugned Invoice dated 22.3.2024 for the Month of February 2024, impugned Invoice dated 22.3.2024 for the month of March, 2024 and impugned Invoice dated 2.4.2024 issued for the month of April, 2024 by CTUIL.
30.7.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	685/MP/2025	IEX	Petition under Section 66 of Electricity Act, 2003 read with Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of the Peak Day Ahead Market (Peak DAM) and Peak Real Time Market (Peak RTM) at IEX (On admission).
	2.	188/MP/2019 alongwith I.A.No.66/2019	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the Power Sale Agreement (PSA) dated 15.9.2006 between erstwhile Punjab State Electricity Board, i.e. the predecessor of Punjab State Power Corporation Ltd. (PSPCL) and PTC India Ltd. (PTC) for purchase of 340 MW of power from 1200 MW Teesta-III Hydro-electric Project of Teesta Urja Limited pursuant to the PPA dated 28.7.2006 between PTC and TUL and the BPTA dated 4.6.2010 signed between PGCIL, PSPCL, other Discoms of Uttar Pradesh, Rajasthan & Haryana and PTC(Interlocutory application for interim directions). .
	3.	562/MP/2020	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vtran Nigam Limited and Tata Power Trading Company L imited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events.
	4.	180/MP/2023	AWEK5L	Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of connectivity at 765/400/220 Kv Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	5.	245/MP/2024	AREH18PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 6 Crores paid by the Petitioner having been wrongfully collected by Central Transmission Utility of India Ltd. towards surrender of Stage-II Connectivity at Bhadla II Pooling Station.
	6.	184/MP/2023	AWEK3L	Petition under section 79 of the Electricity Act, 2003 read with Regulations 27 and 33A of the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, as amended from time to time, seeking refund of Rs. 3.5 Crores from Central Transmission Utility of India Limited (CTUIL), which has been wrongfully collected towards surrender of

				connectivity at 765/400/220 Kv Bhuj II pooling station of PGCIL, located at Bhuj, Gujarat.
	7.	164/MP/2024	AREH4L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of the Rs. 3 Crores paid which has been wrongfully collected by Central Transmission Utility of India Ltd. surrender of Stage-II Connectivity at Fathegarh-III PS.
	8.	165/MP/2024	AREPRL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking refund of Rs. 13.5 Crores (Rs 6 Crores + Rs. 7.50 Crores) which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of connectivity and LTA at Fathegarh-II pooling station.
	9.	167/MP/2024	AREH15L	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking a refund of Rs. 3 Crores from Central Transmission Utility of India Limited which have wrongfully been collected by Central Transmission Utility of India Limited towards surrender of Stage-II Connectivity at Koppal Pooling Station.
	10.	182/MP/2023	CTUIL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents.
	11.	196/MP/2023	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of 'Change in Law' event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	12.	207/MP/2023	AGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	13.	208/MP/2023	ASPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
	14.	198/MP/2023	AEGPL	Petition under Section 79 of the Electricity Act, 2003 inter alia seeking quashing of the letter dated 23.02.2023 issued by the CTU to the Petitioner No. 1 and issuance of a declaration that the Petitioners are not liable to pay any bilateral / transmission charges on account of the failure of Solar Energy Corporation of India Limited to execute the Power Purchase Agreement.
	15.	273/MP/2023	AEGPL	Petition under Section 79 of the Electricity Act read with Regulation 41 and Regulation 42 of Central Electricity Regulatory Commission (Connectivity and General Network Access To The Inter-State Transmission System) Regulations, 2022, inter-alia, seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and allow utilisation of Petitioners' existing Connectivity dated 09.07.2020 for other project

				to be connected to the same substation.
	16.	203/MP/2023	PPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.09.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.09.2008 and applicable LPSC till the date of realization.
	17.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty-Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029.
	18.	107/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	19.	9/RP/2024	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021.
31.7.2025 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	674/RC/2025	IEX	Petition in compliance with the directions issued by the Hon'ble Central Electricity Regulatory Commission in Order dated 28.04.2025 in Suo-motu Petition No. 08/SM/2024 for approval of the pre-specified slots in the Term Ahead Market, Green Term Ahead Market and the High Price Term Ahead Market at Indian Energy Exchange Limited (On admission).
	2.	176/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulations 39, 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking inter alia implementation of Market Coupling in Day Ahead and Real Time Market segments on power exchanges registered with this Commission (On admission).
	3.	445/TD/2025	MREL	Application for grant of inter-state trading license of Category-IV to Mahagenco Renewable Energy Limited
	4.	111/MP/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS.
	5.	183/MP/2021	AP Transco	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 113 of the CERC (Conduct of Business) Regulations 1999, seeking directions to Southern Regional Power Committee to provide necessary information regarding Intra-state Transmission Lines falling under Regulation 2(1) (e e) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020
	6.	368/MP/2023	CTUIL	Petition under Section 79(1) (c) of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	7.	373/MP/2023 alongwith 98/I.A.2023	ISPL	Petition under Section 79(1)(f) for adjudication of dispute on change of time stamping and the documentation required as proof of lease rights for grant of connectivity under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations,

				2022(Interlocutory application for interim directions).
	8	383/MP/2023	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts upto 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023.
	9.	384/MP/2023	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market Contracts from the present duration of 3 months to 11 months.
	10.	12/MP/2024	PXIL	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking approval to increase duration of Term Ahead Contracts from existing 90 days/ 12 weeks/ 3 months to upto 11 months as provided in T-GNA.
	11.	91/MP/2024 alongwith I.A.Nos.60&61/202 5	ASHL	Petition under Section 79 of the Electricity Act 2003 for an in-principle approval of certain events as events of Change in Law and an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost(Interlocutory application seeking amendment of present petition and deletion of the name of Respondent No.6&7) .
	12.	141/MP/2024 alongwith I.A.No.29/2024	IWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of order dated 27.08.2008 passed in Petition No. 60 of 2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008 ; and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 27.08.2008 passed in Petition No. 60/2008 and order dated 03.02.2009 passed in Review Petition No. 109 of 2008 in Petition no. 60 of 2008(Interlocutory application for seeking condonation of delay)(On maintainability).
	13.	238/MP/2024	APL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 r/w Article 7.2 of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of dispute qua PCKL/ ESCOMs' illegal unilateral withholding of differential energy charges payable to Adani for the period 1.4.2016 to 31.3.2019.
	14.	258/MP/2024	TPTCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with Interest.
	15.	295/MP/2024	SJVN	Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter -State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.
	16.	517/MP/2024	SUPL	Petition under Section 142 read with Section 146, Section 86(1)(f) and Section 86(1)(k) of the Electricity Act, 2003 seeking urgent direction(s) and action against

				the Respondents for being in non-compliance of this Hon'ble Commission's specific and express directions in the Order dated 1.1.2024 in Petition No. 176/MP/2019, and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondents to comply with the unequivocal directions of this Commission.
	17.	317/MP/2025 alongwith I.A. No.58/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Petitioner and NHPC Limited (Interlocutory application for urgent listing and interim reliefs).
	18.	615/MP/2025 alongwith I.A.No.49/25	FEPL	Petition under Sections 79(1)(c) and (f) of the Electricity Act, 2003 ("Electricity Act") read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 ("GNA Regulations"), for seeking a declaration that CTUIL's emails dated 17.4.2025, 8.5.2025 and 13.5.2025 ("Impugned Communications"), directing the Petitioner to submit land-related documents under Regulation 11-A (1) of the GNA Regulations by 13.6.2025, are illegal and ought to be set aside. Consequently, it be clarified that the Petitioner is required to comply with its obligations under Regulation 11-A (1) of the GNA Regulations on or before 3.12.2025(Interlocutory application for ex-parte interim reliefs).
31.7.2025 Thursday At 2.30 P.M.	19.	315/MP/2023	SPL	Petition under Sections 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 13.2(b) of the Power Purchase Agreement dated 07.08.2007 executed between Sasan Power Limited and its Long-Term Customers (Procurers) for compensation due to Change in Law events (on admissibility).
	20.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	21.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	22.	618/MP/2020	AP Discoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.

Sd/-
(T.D. Pant)
Joint Chief (Legal)
30.7.2025